

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

No. OA 350/73/2018

Date of order : 06.04.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Biswanath Kundu, son of Sri. K. Chandra Kundu, by faith- Hindu, working as Head T.T.E, Sealdah under Sr. C.I.T./Sealdah/E.Railway., resident of 198/B, Narkeldanga Quarter, P.S Narkeldanga, Kolkata 700011 and C/o K. Chandra Kundu of Kestopur, P.O. Mahesh Ghata, P.S Rajarhat, Dist: North 24 – Parganas.

...Applicant

**VERSUS**

1. The Union of India, through the General Manager, Eastern Railway, 17, N.S Road, Kolkata 700001.
2. The ADRM (T) Eastern Railway, Sealdah Division, Sealdah Kolkata 700014.
3. The Sr. Divisional Personnel Officer, Eastern Railway, Sealdah Division, Kolkata 700014.
4. The Sr. Divisional Commerical Manager, Eastern Railway, Sealdah Division, Sealdah, Kolkata 700014.

...Respondents

For the applicant : Mr. N. Roy, Counsel

For the respondents: None

**O R D E R (ORAL)**

Per Ms. Manjula Das, Judicial Member

Mr. N. Roy, 1d. Counsel appeared on behalf of the applicant. None appeared on behalf of the respondents.

2. By making this OA the applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- a. To issue direction upon the respondents to consider representation representations dtd. 24.04.14 and 12.09.17 for payment of the applicant forthwith.
- b. To issue further direction upon the respondents to give all consequential benefit along-with increment, other service

benefit for the suspension period to the applicant forthwith.

- c. To issue further direction upon the respondents to give the benefit of the applicant where he is acquitted from all the charges according to order passed by Hon'ble Judicial Magistrate, 6<sup>th</sup> Court at Sealdah, dtd. 15.09.16. So applicant is entitled for all the benefits and applicant prays for all the benefits forthwith.
- d. To produce Connected Departmental Record at the time of hearing.
- e. Any other order or orders as the Ld. Tribunal deem fit and proper. “

3. Ld. Counsel for the applicant submits that at this stage the applicant will be satisfied if a direction is given to the respondent authorities to consider and dispose of the representations preferred by him within a specific time frame. Ld. Counsel for the respondents has no objection if such prayer is allowed.

4. In view of the foregoing discussions, we hereby dispose of the OA at the admission stage itself without going into merits, by directing the applicant to make a fresh representation within 15 days from the date of receipt of the copy of this order and the respondent authorities concerned shall consider and dispose of the representations preferred by the applicant by passing a reasoned and speaking order within a period of four months thereafter. The decision so arrived shall be communicated to the applicant forthwith.

5. The OA stands disposed of. No order as to costs.

(Dr. Nandita Chatterjee)  
Administrative Member

(Manjula Das)  
Judicial Member

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